

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.6131 OF 2002

TRANSMISSION CORPORATION OF ANDHRA PRADESH

Appellant (s)

VERSUS

CH. PRABHAKAR & ORS.

Respondent(s)

(With office report)

Date: 29/09/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE	THE	CHIEF JUSTICE
HON'BLE	MR.	JUSTICE B. SUDERSHAN REDDY
HON'BLE	MR.	JUSTICE K.S. RADHAKRISHNAN
HON'BLE	MR.	JUSTICE SURINDER SINGH NIJJAR
HON'BLE	MR.	JUSTICE SWATANTER KUMAR

For Appellant(s)

Mr. Rakesh K. Sharma, Adv.
Mr. Sanjay Mishra, Adv.
Ms. Sangita Chauhan, Adv.

For Respondent(s)

Mr. P.S. Narasimha, Sr. Adv.
Mr. K. Parameshwar, Adv.
Ms. K. Sarada Devi, Adv.

Ms. D. Bharathi Reddy, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the subsequent legislation, namely, Electricity Act, 2003, learned counsel appearing on behalf of the parties say that the matter has become academic. Accordingly, we need not answer the reference made to the Constitution Bench. Consequently, nothing survives in this appeal and the same is accordingly dismissed.

[Alka Dudeja]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.6131 OF 2002

Transmission Corporation of
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.....CJI.
[S.H. KAPADIA]

.....J.
[B. SUDERSHAN REDDY]

.....J.
[K.S. RADHAKRISHNAN]

.....J.
[SURINDER SINGH NIJJAR]

.....J.
[SWATANTER KUMAR]

New Delhi,
September 29, 2010.